

0ITEM NO.7

COURT NO.9 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.2/2016, I.A.3/2016 in Petition for Special Leave to Appeal (C)
No.29491/2012

(Arising out of impugned final judgment and order dated 21/04/2010
in WP No.2452/1990 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA

Respondent(s)

(for substitution and c/delay in filing substitution appln. and
office report)

Date : 23/01/2017 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. V.B. Singh, Adv.

Mr. Vibhu Tiwari, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing the application for substitution is condoned
subject to the petitioners depositing Rs.5,000/- in the Supreme
Court Legal Services Committee.

Prayer for setting aside abatement is allowed.

Application for bringing the legal representatives of deceased
respondent No.1 on record is allowed.

Cause title be amended accordingly.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (CHANDERÂ BALA)

COURTÂ MASTER